

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA
UNSTARRED QUESTION NO. 2776
TO BE ANSWERED ON 12.12.2024

CONSULTATION WITH MSME ASSOCIATIONS

2776. SHRI AZAD KIRTI JHA:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the various MSME Associations have been consulted for identifying the various difficulties faced by them, if so, the details thereof and if not, the reasons therefor; and
- (b) whether any action has been taken on the suggestions/concerns raised by any such MSME Associations and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR MICRO, SMALL AND MEDIUM ENTERPRISES
(SUSHRI SHOBHA KARANDLAJE)

(a) & (b): The MSME Associations are consulted from time to time for various issues, including the difficulties faced by the MSMEs. Chapter-II of the Micro, Small and Medium Enterprises Development Act, 2006, has provisions to include representation of MSME Associations in the National Board for Micro, Small and Medium Enterprises. Recently, based on the suggestions of stakeholders, including Associations, Government of India, through Notification dated 07.11.2024 reduced the turnover threshold of buyers for mandatory onboarding on Trade Receivables Discounting System (TReDS) Platform from Rs. 500 crore to Rs. 250 crore.
